

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 78615 of 2018

Arising out of Order-in-Appeal No.312/S.Tax-II/KOL/2018 dated 04.04.2018 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.

M/s. Multicon Realty Ltd.

(Mansarowar, Ground Floor, 3B, Camac Street,
Shakespeare Sarani, Kolkata-700016)

Appellant (s)

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**

(GST Bhawan, 180, Shantipally,
R. B, Connector, Kolkata-700107)

Respondent (s)

APPEARANCE :

Shri Sushil Kumar Goyal, Chartered Accountant for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75052/2023

Date of Hearing : 10 February 2023
Date of Decision : 10 February 2023

ORDER

When the appeal came up for hearing, it is seen that the appellant has filed the copy of the SVLDRS-4 granting them discharge of all liabilities. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)

Member (Judicial)

Pooja